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- * IN THE HIGH COURT OF DELHI AT NEW DELHI
- + O.M.P. (COMM) 120/2020, I.A. 9891/2013 & I.A. 10707/2013 PCL- INTERTECH -LENHYDRO DEVELOPMENT J V

..... Petitioner

Through:

Mr. Sudhir Nandrajog, Sr. Adv. and Dr. Menaka Guruswamy, Sr. Adv. along with Mr. Sridhar Potarju, Ms. Arundhati Katju, Mr. Arjun D. Singh, Mr. Rajat Srivastava, Mr. Yashvir Kumar, Mr. Utkarsh Pratap and Ms. Shristi Borthakur, Advocates for respondent PCL.

Ms. Kiran Suri, Sr. Adv. along with Mr. Jatin Mangia, Mr. Purvesh Bhuttan, Mr. Dheeraj P. Deo, Ms. Meghna Mishra, Mr. Ankit Rajgarhia and Ms. Palak Sharma, Advocates for PCL- IntertechLenhydro Consortium

JV.

versus

THDC INDIA LTD

..... Respondent

Through:

Mr. Sanjay Jain, Sr. Adv along with Mr. Shantanu Tyagi, Ms. Purnima Mathur and Ms. Harshita, Advocates.

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+ OMP (ENF.) (COMM.) 91/2019, EX.APPL.(OS) 784/2019 EX.APPL.(OS) 885/2023, EX.APPL.(OS) 906/2023& I.A. 9224/2019

PCL-INTERTECH LENHYDRO CONSORTIUM JV

..... Decree Holder

Through:

Mr. Sudhir Nandrajog, Sr. Adv. and Dr. Menaka Guruswamy, Sr. Adv. along with Mr. Sridhar Potarju, Ms. Arundhati Katju, Mr. Arjun D. Singh, Mr. Rajat Srivastava, Mr. Yashvir Kumar, Mr. Utkarsh Pratap and Ms.





Shristi Borthakur, Advocates for respondent PCL.

Ms. Kiran Suri, Sr. Adv. along with Mr. Jatin Mangia, Mr. PurveshBhuttan, Mr. Dheeraj P. Deo, Ms. Meghna Mishra, Mr. Ankit Rajgarhia and Ms. Palak Sharma, Advocates for PCL-IntertechLenhydro Consortium JV.

versus

THDC INDIA LTD.

..... Judgement Debtor

Through:

Mr. Sanjay Jain, Sr. Adv along with Mr. Shantanu Tyagi, Ms. Purnima Mathur and Ms. Harshita, Advocates.

CORAM:

HON'BLE MR. JUSTICE SACHIN DATTA

ORDER 06.10.2023

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- 1. Respective counsel for the parties submit that FAO(OS)(COMM) 184/2023, directed against the judgement/order dated 12.07.2023 passed by this Court, is pending before a Division Bench of this Court, and the next date of hearing before the Division Bench is 12.10.2023.
- 2. In the circumstances, re-notify on 08.11.2023.

SACHIN DATTA, J

OCTOBER 6, 2023/AT